

**FORM TM-19**

THE TRADE MARKS ACT, 1999

**Agent's Code No:**

**Proprietor's Code No:**

**Fee: Rs. 2500 for the first trade mark and Rs.500 for every other trade mark**

**Application for the approval by the Registrar under Section 41 of a proposed assignment, or of transmission of a trade mark, resulting in exclusive rights in different persons for different parts of India, rule 77.**

(To be accompanied by a statement of case in duplicate and a copy of the instrument proposed for the assignment or effecting the transmission).

In the matter of trade mark(s).....[Registered under NO.(s).....in class(es).....]

Application is hereby made by

\*(I)2 .....the proprietor of the trade mark (s) shown in the accompanying statement of case (registered in his name)3 and (used by him)3 in respect of the following goods or services..... for the approval by the Registrar of a proposed assignment of the trade marks(s) to 4.....in respect of the following goods or services .....to be sold or otherwise traded in 5 .....(and to 6 .....in respect of all the following goods or services.....to be sold or otherwise traded in 5.....) in circumstances that are stated fully in the accompanying statement of case.

\*(II)7 .....who claims that the trade mark(s) shown in the accompanying statement of case, was (were) in respect of the following goods or services , namely.....and on the 8..... day of .....20.....transmitted to him [9.....who was his predecessor in title,] by or from [10.....by whom the Trade Mark was then used in respect of the following goods or services namely .....all in circumstances that are stated fully in the accompanying Statement of Case, for the approval by the Registrar of the aforesaid transmission.

All communications relating to this application may be sent to the following address in India.

Dated this .....day of .....20.....

11.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks,

The Office of the Trade Marks Registry at 12.....

\*Strike out either paragraph (I) or paragraph (II)

1. To be struck out in the case of unregistered trade mark
2. Insert the name and address of the proprietor
3. Strike out either if not applicable
4. Insert the name(s) and address(es) of the proposed assignee(s)
5. Insert the name(s) of the place(s) in India
6. Strike out the bracketed passage if not required.
7. Insert the name and address of the person who claims a transmission to him.
8. Insert the date of the transmission
9. Insert the name and address of the predecessor in title, if any
10. Insert the name and address of the person who transmitted
11. Signature of the applicant or of his agent
12. State the name of the place of the appropriate office of the Trade Marks Registry  
(See rule 4).